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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 12th March, 2026***

+ CRL.M.C. 1816/2026 & CRL.M.A. 7460/2026

VIKAS DATIKA & ORS.Petitioner

Through: Mr. Parikshit Mahipal, Advocate

versus

THE STATE GNCTD & ANR.Respondent

Through: Mr. Raj Kumar, APP for State/R-1
Mr. Sachin Bansal, Advocate for R-2
along with R-2 in person
ASI Narender Singh, PS Nihal Vihar

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 537/2024 dated 20.04.2024, registered at police station Nihal Vihar for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 12.06.2006, as per Hindu rites and ceremonies. There is no issue from such wedlock.
3. However, on account of temperamental differences, the parties started residing separately.
4. On account of such matrimonial discord, a complaint was lodged by respondent No.2, which resulted into registration of the abovesaid FIR.
5. Charge-sheet has been filed, *albeit*, charges are yet to be framed.



6. However, parties were referred to *Delhi High Court Mediation and Conciliation Centre* and both the parties have come to an amicable solution and have agreed to part ways in a graceful manner as would be apparent from Mediation Order dated 02.09.2025.

7. Respondent no. 2 is present in person and she has been duly identified by investigating officer. She reiterates the terms of settlement as mentioned in Mediation Order dated 02.09.2025. She submits that there is already a divorce between them by way of mutual consent and she has already received an amount of Rs. 12 lacs. As per terms of the settlement, petitioner no. 1 has agreed to make payment of Rs. 20 lacs in all which she agreed to accept in lieu of her *istridhan*, maintenance (present, past and future) and alimony etc. The balance amount of Rs. 8 lacs has been paid today by way of demand draft bearing No. 000230 dated 20.02.2026 drawn on HDFC Bank.

8. She has also filed affidavit clearly deposing therein that she does not want to pursue present FIR and also that she has entered into mediation settlement on 02.09.2026 with her free wish, desire and without any fear and pressure etc. from any corner.

9. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.

10. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

11. Consequently, to secure the ends of justice, FIR No. 537/2024 dated



20.04.2024, registered at police station Nihal Vihar for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, quashed subject to cost of Rs. 20,000/- to be deposited with *Civil & Sessions Court Stenographers Association, Delhi (saving Account No. 0613000100079946 IFSC-PUNB0061300, Punjab National Bank, Gokhle Market Branch, Delhi)* within four weeks from today. Proof of deposit of cost and original affidavits of the parties be submitted before the learned Trial Court within further two weeks.

12. The petition stands disposed of in aforesaid terms.

13. Aforesaid application also stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

MARCH 12, 2026/dr/pb